

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-505**  
IB-662/ND/2023

**IN THE MATTER OF:**

JAZZ Communication INC

**....Applicant**

**Vs.**

Suich Industries Ltd.

**.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 06.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent : Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit  
Sharma, Mr. Rishabh Arora, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

No one is present on behalf of Operational Creditor at the time of hearing of the matter. Ld. Counsel on behalf of Corporate Debtor is present and submitted that in terms of order dated 21.03.2024, they have filed their affidavit. However, the same is not reflected on the e-portal. Ld. Counsel on behalf of Corporate Debtor is directed to approach the Registry and cure the defects, if any, so that their affidavit is reflected on the e-portal. List the matter on **13.06.2024.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**